

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Tranzlease Holdings (India) Private Limited CIN: U65910MH2006PTC162528 PAN: AABCE6340D
2.	Address of the registered office	Office of Corporate Debtor: House No. 695, Tirupati APT. Patakar Plot, Kalambhe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India – 421601
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5.	Installed capacity of main products/ services	Leasing of Cars
6.	Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com .
10.	Last date for receipt of expression of interest	27-06-2025
11.	Date of issue of provisional list of prospective resolution applicants	29-06-2025
12.	Last date for submission of objections to provisional list	04-07-2025
13.	Date of issue of final list of prospective resolution applicants	06-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11-07-2025
15.	Last date for submission of resolution plans	10-08-2025
16.	Process email id to submit Expression of Interest	cirp.tranzlease@gmail.com
17.	Details of the corporate debtor's registration status as MSME	No information available




IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Atul Tandon
Resolution Professional

In the matter of Tranzlease Holdings (India) Private Limited

IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021

Email For Correspondence - cirp.tranzlease@gmail.com

AFA validity up to: 31.12.2025

Date: 12th June 2025

Place: New Delhi

NESTLÉ INDIA LIMITED

(CIN: L15202DL1959PLC003786)

Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001

Email: investor@in.nestle.com | Website: www.nestle.in | Ph: 011-23418891

PUBLIC NOTICE FOR ISSUE OF ENTITLEMENT LETTER

Notice is hereby given that the undermentioned share certificates containing shares of face value Rs. 10/- ("Shares") have been reported lost to the Company. In absence of any claim lodged with the Company for these Shares at the Registered Office within 15 days from the issue of this Notice, an Entitlement Letter will be issued in lieu of the undermentioned Shares:

Certificate No(s).	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
605915	Anwarhussain M Kherani	61499206	50
902089	Anwarhussain M Kherani	93680062	25
832375	Kausalya Thiagarajan	88209013	11
332079	Kausalya Thiagarajan	42260782	22
280796 - 801	Vijaykumar Sharma	39680405	288
602979 - 981	Vijaykumar Sharma	61369904	72
804787 - 790	Vijaykumar Sharma	87011413	180
160012	Mahadev Anand Hingorani	10803313	50
319168	Mahadev Anand Hingorani	24975207	50
23237	Mahadev Anand Hingorani	1764796	20
47326	Mahadev Anand Hingorani	2538005	20
74683	Mahadev Anand Hingorani	5904147	24
160013	Mahadev Anand Hingorani	10803363	14
319169	Mahadev Anand Hingorani	24975257	26
566159	Naval Limjibhoy Mistry	53239632	38
46468	Gurukar Paramasiviah Gunasekhar	2503136	17
73769	Gurukar Paramasiviah Gunasekhar	5864562	20
722720 - 721	Gurukar Paramasiviah Gunasekhar	66051525	18

This notice is issued in line with IEPF Requirements. The above information is also available on the website of the Company.

For Nestlé India Limited

Date : 11-05-2025

Place : Gurugram

Pramod Kumar Rai

Company Secretary

CAN FIN HOMES LTD.

CIN - L85110KA1987PLC008699

1ST FLOOR, SCO 2, SECTOR 9, HUDA MARKET, KARNAL,
HARYANA-132021, TEL : 0184-2231555, 7625079210

Email : karnal@canfinhomes.com

APPENDIX- IV-A [See proviso to rule 9 (1)] Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the

NOTICE OF LOSS OF SHARE CERTIFICATE							
Notice is hereby given that the following share certificate issued by ICICI Bank Ltd. (the "Company") is stated to have been lost or misplaced and the registered share holder applied for issue of duplicate share certificate.							
FOLIO NUMBER	REGISTERED SHARE HOLDER	CERTIFICATE NUMBER	DIST. NO. FROM	DIST. NO. TO	EQUITY SHARES		
1036351	Tirlok Nath Gupta	32670	13537196	13537650	455		
Any person who has/have a claim in respect of the said certificate should lodge his/her/their claim with all supporting documents with the Company or Kfin Technologies Ltd, Selenium Tower B, Plot 31-32, Gachibowli Financial District, Hyderabad-500032. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate to the share holder listed above and no further claim would be entertained from any other person(s).							
Date : 12.06.2025			TIRLOKI NATH GUPTA				
Place : GURUGRAM			Name of the shareholder				
							
KOTAK MAHINDRA BANK LIMITED				POSSESSION NOTICE			
Regd. Ofc.: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051 Branch Office: Kotak Mahindra Bank Ltd, Plot No. 7, Sector - 12S, Noida, UP - 201313							
Whereas, the undersigned being the authorized officer of Kotak Mahindra Bank Ltd., under the securitization and reconstruction of financial assets and enforcement of security interest act, 2006 (54 of 2002) and exercise powers conferred under section 13(12) read with rule 3 of the security interest (enforcement) rules 2002 issued demand notices to the borrowers as detailed hereunder, calling upon the respective borrowers to repay the amount mentioned in the said notices, with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrower(s) or co borrower(s) having failed to repay the said amount, scheduled payments, outstanding dues, demand notices and public in general that the undersigned has taken possession of the property described hereunder in exercise of power conferred on him under section 13(4) of the said act i/rw rule 8 of the said rules on the date mentioned along-with. The borrowers in particular and public in general are hereby cautioned not to deal with the properties and the properties with the properties will be subject to the charge of Kotak Mahindra Bank Ltd., for the amount specified therein with future interest, costs and charges from the respective dates. The borrowers attention is invited to provisions of sub section (8) section 13 of the act, in respect of time available to redeem the secured assets. Details of the borrower, scheduled payments, outstanding dues, demand notices and public in general that the amounts claimed there under, date of possession is given herein below.							
Name and Address of the Borrower, Co-Borrower Loan Account No., Loan Amount			Details of The Immovable Property		1. Date of Possession		
Mrs. Babita Wo Mr. Rampal Singh At: Bahadurpur Jatt, Hariward, Uttarakhand-249404.			All that piece and parcel of residential property having Plot No.1 of land bearing Plot No- SG-3360A, measuring in East-21 feet 6 inch, West- 21 feet 6 inch, North-25 feet 6 inch, South- 25 feet 6 inch, area of 537.50 square feet i.e.49.95 square meter, Bounded in East- Way 13 feet wide, West- property of other person, North- Part of Plot No. SG-3360-A, Private Part of Plot No.01 N & South - Plot No. SG-3345-A, belonging to Khasha No.470m, situated in Shivlank Ganga Vihar village Salempur Mahood-1st within limits of Nagar Palika Shivlank (Nagar) Pargana Roorkhee Tehsil and District Hariward, Uttarakhand-249408.		2. Type of Possession		
Loan Account Number: 611738195469 & 611738195469					3. Demand Notice No.		
Loan Amount: Rs. 19,00,390 (Rupees Nineteen Lakh Four Thousand Three Hundred Ninety Only)					4. Amount due in Rs.		
					1.09.06.2025		
					2. Physical Possession		
					3. 27.07.2023		
					4. Rs. 2,4,81,080 (Rupees Twenty Four Lakh Eighty One Thousand and Eighty Five Only) due payable as of 06.06.2025 with applicable interest from 03.06.2025 until payment/final.		
					1.10.06.2025		
					2. Physical Possession		
					3. 04.04.2022		
					4. 03.06.2025		
					1.10.06.2025		
					2. Physical Possession		
					3. 04.04.2022		
					4. 03.06.2025		
					1.10.06.2025		
					2. Physical Possession		
					3. 04.04.2022		
					4. 03.06.2025		
					1.10.06.2025		
					2. Physical Possession		
					3. 04.04.2022		
					4. 03.06.2025		
					1.10.06.2025		
					2. Physical Possession		
					3. 04.04.2022		
					4. 03.06.2025		
					1.10.06.2025		
					2. Physical Possession		
					3. 04.04.2022		

PUBLIC NOTICE

Advertisement to be published in the newspaper for change of registered office of the LLP from one state to another

In the matter of Section 13 of the Limited Liability Partnership Act, 2008 read with Rule 17 of LLP (Incorporation of LLP) Rules, 2009

In the matter of

BHAJANKANTA VENTURES LLP
having its registered office at 99, 3rd Floor, O-Bank, West Vinod Nagar, East Delhi-110092, India.

Notice is hereby given to the General Public that the LLP proposes to make application to the Registrar under section 13 of the Liability Partnership Act, 2008 seeking confirmation of change in registered office of the LLP in terms of the Resolution passed at the meeting held on

Tuesday, 10th Day of June, 2025 to enable the LLP to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver objection on the **MCA-21 portal (www.mca.gov.in)** by **filing investor complaint form** or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the office of Registrar of Companies at New Delhi, 110017 with in **21 days** of the date of publication of this notice with a copy to the applicant LLP at its (registered office at the address as mentioned above).

For and on behalf of the Applicant
BHAJANKANTA VENTURES LLP

Date : 12.06.2025	(Raj) Kumar Agarwal
Place : New Delhi	Partner
	DIN : 02585304

NOTICE				NOTICE	
SRF LIMITED Registered Office: The Galleria, DLF Mayapuri Vihar, Unit No. 236 & 237, 2nd floor, Mayapuri Place, Noida Link Road, New Delhi-110091				IN IA (IBC)/20/G6/2023 in CP[IB] 2/G6/2023 in the matter of M/s P. D. Sahewalla and Company Pvt Ltd vs M/s. Kuber Khanji Pvt Ltd pending before Hon'ble National Company Law Tribunal, Guwahati Bench at Guwahati.	
NOTICE is hereby given that the certificates for the undermentioned securities of the company has/have been lost/misaid and the holders of the said securities/applicants has/have applied to the company to release new certificate. Any person who has a claim in respect of said securities should lodge such claim with the company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders / applicants, without further intimation.					
FOLIO NUMBER	NUMBER OF SHARES	CERTIFICATE NUMBER	FACE VALUE OF SECURITIES	DIST. FROM	DIST. TO
A0002415	5400	41533, 55234, 95433, 90010897-901, 90150518-522, 301232-41, 450232-41, 1124246	10	2475251, 2816082, 4091836, 6141942, 10385749, 15709601, 23729393, 30786996, 23796880, 307874285	2475251, 2816092, 4091853, 6142141, 10385749, 15709601, 23796880, 307874285
NAME OF HOLDER ARUN SINGAL			DATE 12.6.2025	PLACE NEW DELHI	

secured creditor, the physical possession of which has been taken by the additional secured creditor of Car Fin Homes Ltd., Karnal Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 28.06.2025, for recovery of Rs. 24,39,849/- (Rupees Twenty Four lakh Thirty Nine Thousand Eight Hundred Forty Nine Only) due to Car Fin Homes Ltd. from Mrs. Salwinder kaur w/o Mr. Balbir Singh, Mr. Gurpreet Singh s/o Mr. Balbir Singh, Mr. Kuldeep Singh s/o Mr. Balbir Singh (Borrowers) and Mr. Surinder Mohan s/o Mr. Sukhdev Kishan (Guarantors), as on 11.06.2025, together with further interest and other charges thereon. The reserve price will be Rs. 19,00,000/- (Rupees Nineteen Lakh Only) and the earnest money deposit will be Rs. 1,90,000/- (Rupees One lakh Ninety Thousand Only).

(Description of the immovable property)

All Parts and parcel of land situated at House No.15 measuring 160 sq Yards, Detention Tank Area, Tehsil Nilokheri, Distt. Karnal, Haryana-132117, Boundaries: North: 60ft, Plot of Jagan Nath, South: 60ft, Plot of Gurdayal, East: 24ft, Plot of Hans Raj, West: 24ft and 20ft wide Road

Known Encumbrances: NIL

The detailed terms and conditions of the sale are provided in the official website of Car Fin Homes Ltd., (<https://www.carfinhomes.com/Search/Auction.aspx>).

Link for participating in e-auction : www.bankesauctionwizard.com

Date: 11.06.2025 **Place :** Karnal **Sd/- Authorised Officer Car Fin Homes Ltd.**

Plot No. 12, Swasthik Enclave, 21001, Both also at:- Plot No. C-G07, Ground Floor Type C, Resizone Residency, Mayur Vihar Sahasthradhikar Road, Dehradun-248001. Loan Account Number: HOU/GUR/0216/268343 Loan Amount: Rs.67,64,900.(Rupees Sixty Seven Lakh Sixty Four Thousand Nine Hundred Only)	Sq. Ft. super area (approx.) in Resizone Enclave including undivided proportionate share of land and common facilities situated at Mauza Kandoli, Pargana Parwadoc, Mayur Vihar, Sahasthradhikar Road, Dehradun-248001. Name of the Mortgagor: Mr. Jaydeep Ahu	Eight Hundred (en due & payable as 09.05.2025 with applica interest from 10.05.202 until payment in full.
For any query please Contact Mr. Somesh Sundriyal (Mob. +919910563402) & Rahul Rajan (Mob No. +919319447693)		Authorised Officer For Kotak Mahindra Bank Ltd. Place: Uttarakhand, Date: 12.06.2022

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHER: (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN / CIN/ LLP No. Tranzlease Holdings (India) Private Limited CIN: U65910MH2006PTC162526 PAN: ABGCE340D
2.	Address of the registered office Office of Corporate Debtor: House No. 695, Tirupati Apt. Patakar Plot, Kalambe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India - 421601
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located Mumbai, Delhi NCR
5.	Installed capacity of main products/ services Leasing of Cars
6.	Quantity and value of main products/ services sold in last financial year As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen NIL
8.	Further details including last Details can be sought by sending request to

FORM NO. INC-26*
(Pursuant to rule 38 of the Companies
(Incorporation) Rules, 2014)

Advertisement to be published in the newspaper
for change of registered office of the company
from one state to another

Before the Central Government Northern Region
in the matter of sub-section (4) of Section 13
of Companies Act, 2013 and Section 14(a)
of sub-rule (5) of rule 30 of the Companies
(Incorporation) Rules, 2014
AND
In the matter of
**MADYSON REAL ESTATE DEVELOPERS
PRIVATE LIMITED**
having its registered office at House No. 188, Golf
Links, New Delhi-110003

.....Petitioner

Notice is hereby given to the General Public that
the company proposes to make application to
the Central Government under section 13 of the
Companies Act, 2013 and Section 14(a) of the
sub-rule (5) of rule 30 of the Companies Act, 2014
for alteration of the Memorandum of Association of
the Company in terms of the special resolution
passed at the Extra Ordinary General Meeting
held on 10.06.2025 to enable the company to
change its Registered Office from "National
Capital Territory of Delhi" to "State of Haryana".
Any person who has any interest is likely to be affected
by the proposed change of the registered office
of the company may deliver either on the **MCA-
21 portal (www.mca.gov.in)** by filing investor
complaint form or cause to be delivered or send
by registered post the nature of objections supported
by an affidavit stating the nature of objections supported
and grounds of objections to the Regional
Director at the address B-2W, 2nd Floor, Pt.
Deendayal Aundhaya Bhawan, CGO Complex,
New Delhi-110003 within fourteen days of the
date of publication of this notice with a copy to
the applicant company at its registered office at
the address mentioned below:

.....
Madison Real Estate Developers Private Limited
For and on behalf of the Applicant
Sd/-
Date : 11.06.2025 Jai Perakash Jindal
Place : New Delhi Director
DIN : 00226996

POSSESSION NOTICE							
EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED							
CIN: U67100MH2007PLC174759							
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098							
Whereas The Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of trust created hereunder (hereinafter referred as "EARC"). Pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 in the date mentioned against each property. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.							
Sl No	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower(s) Name	Date of Demand Notice & Amount	Date of Possession	Possession Status
1.	Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited / GE Money Financial Service Ltd)	EARC TRUST SC- 492	HL0031/HLH 00012527	Ms LE Vogue Exim Private Limited (Borrower) along with Mr. Ankit Singh @ Ankit Singh Dabas (Co-Borrower), Mr. Pulkait Dabas (Co-Borrower & Mortgagee) and Mrs. PremDev Dabas (Co-Borrower)	21.06.2024 & Rs. 69,39,498.74/- as on 21.06.2024	10.06.2025	Physical Possession
Description Of The Property: "All The Piece And Parcel Of The Plot No.31, Third Floor, The Goodwill CgHS Ltd., Built On Flat No. 48, Sector-13, Rohini, New Delhi; Admeasuring Area Of 3.15 Acres (12748.95 Sq. Meters) 1200 Sq. Ft And Bounded On Top; East By: As Per Site, North By: As Per Site West By: As Per Site, South By: As Per Site"							
Place: Delhi						Sd/- Authorized Officer	
Date: 12.06.2025						For EARC TRUST SC - 492	

17.02.2025. Auctions was held/successful on 15.03.2025. It is pertinent to inform you by the fact the said auction failed/remain unsuccessful due to the reason "nobody turned up" by the final bidder. Pursuant to the said auction, the said obligation of the said borrower and the proposed buyer has approached to financial institution and offer to purchase the secured asset as per the below schedule property therefore, the financial institution hereby inform, intimate, give notice of 07 days (as being the second sale) and call upon you the addressees to clear the dues/outstanding amount i.e. Rs.13,67,807/- and on 05.02.2025 plus further interest and others charges from 06.02.2025, within the period of 07 days. In case of failure to clear above dues/outstanding amount, the secured borrower and the proposed buyer to the mentioned proposed buyer by way of private treaty (as prescribed under the provision of rule 8(5)(d) of security interest enforcement rules, 2002) on as is where is and whatever there is basis and along with the existing encumbrances, if any therein.

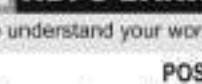
Pls note:- in case of any shortfall (after adjustment of above sell proceed) shall be recovered from you the addressees as per the securitisation and reconstruction of financial assets and enforcement of security interest enforcement rules, 2002.

DISCRIPTION OF BORROWERS AND MORGAGED PROPERTY.

ANKIT S/O RAMESH CHAND (BORROWER) ANCHAL W/O ANKIT (CO-BORROWER)

In Respect Of The Secured/Mortgaged/Outtable All That Part And Parcel of Residential Property Measuring Area 52 Sq. yds. Out Of Khassa No.1551 Min, Situated At Residential Colony Gali No.1, C.C.S Enclave Village 13 Bahai Hajipur, Pargana Loni, Tehsil & District Ghazabad P.O. Banded As East- Rasta 13 B. H. W. Road, Sector 13, Plot South- Vazat Plot I & II. **Call To Mr. Gaurav Tripathi On Mob-9650055710**

Date: 12.06.2025 **Authorized Officer, Mr. Gaurav Tripathi Mobile- 9650055710**
Place: Gurugram **Ummed Housing Finance Pvt. Ltd.**



HDFC BANK
To clear your world

Department for Special Operations.
HDFC Bank Ltd., Ground Floor, Gulab Bhawan,
6, Bahadur Shah Zafar Marg, TPO, New Delhi 110002.

POSSESSION NOTICE (FOR IMMovable PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the Authorised Officer of HDFC Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 09.08.2024 calling upon the Borrower/Mortgagor/Guarantor/ Mis Chhaitanya Diagnostics Pvt.Ltd. through its Director/Mortgagor/Guarantor, Mr. Rahul Sanan, Mr. Dharam Pal Sanan, Mrs. Chhayan Sanan to repay the amount mentioned in the notice being Rs. 3,22,96,168.15 (Rupees Three Crore Twenty Two Lakh Ninety Six Thousand One Hundred Sixty Nine and Paise Fifteen) and interest thereon w.e.f. 01.07.2024 together with future interest and charges thereon within 60 days of the receipt of the said notice. The borrower/s/Guarantor/s/Mortgagor/s, having failed to repay the amount, notice is hereby given to the borrower/s/Guarantor/s/Mortgagor/s, and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules, on this **11th day of June, 2024 at Delhi**. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/s/Mortgagor, in particular and the public in general are hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of HDFC Bank Ltd., for an amount of **Rs.3,22,96,168.15 (Rupees Three Crore Twenty Two Lakh Ninety Six Thousand One Hundred Sixty Nine and Paise Fifteen)**

	(with schedules) of two years, lists of creditors are available at URL	cirp.tranzlease@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com .
10.	Last date for receipt of expression of interest	27-06-2025
11.	Date of issue of provisional list of prospective resolution applicants	29-06-2025
12.	Last date for submission of objections to provisional list	04-07-2025
13.	Date of issue of final list of prospective resolution applicants	06-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11-07-2025
15.	Last date for submission of resolution plans	10-08-2025
16.	Process email id to submit Expression of Interest	cirp.tranzlease@gmail.com
17.	Details of the corporate debtor's registration status as MSME	No information available

Sd/-

**IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**
Through its Director - Mr. Atul Tandon

**In the matter of Tranzlease Holdings (India) Private Limited
IBBI Reg. No.: IBBI/ IPE-0040/ IPA-2/ 2022-23/ 50021**
Email For Correspondence - cirp.tranzlease@gmail.com
AFA validity up to: 31.12.2025

Date: 12th June 2025
Place: New Delhi

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ELEGANCE MALLS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	ELEGANCE MALLS LIMITED
2. Date of incorporation of corporate debtor	05/04/2005
3. Authority under which corporate debtor is	ROC- Delhi

"Form No. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government, (Regional Director, New Delhi), Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

IN THE MATTER OF HIMVALLEY NATURAL PRODUCTS PRIVATE LIMITED (CIN: U74999DL1996PTC077270) Having its Registered Office at 139A, Pocket - C, Phase-II Mayur Vihar, New Delhi, India, 110091

Notice is hereby given to the General Public that the company proposes to make application to the Central Government (Regional Director, Northern Region, New Delhi) under section 13 of the Companies Act, 2013 for the confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 02nd day of June 2025 to enable the company to shift its Registered Office from "the State Of Delhi to the State Of Uttar Pradesh"

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing registered complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at Northern Region, B-2 Wing, 2nd Floor Paryavaran Bhawan (Director), Him Valley Natural Products Private Limited, 14th day of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

Registered Office: 139A, Pocket - C, Phase - II Mayur Vihar, New Delhi, India, 110091

For Him Valley Natural Products Private Limited
SANDEEP KUMAR
(Director)
DIN-00156380

Date: 12/06/2025 Add: E- 71 Sector 39, Noida,
Place: Delhi Uttar Pradesh, India, 201301


Eidel Weiss
 Asset Reconstruction


HDFC BANK

HDFC Bank Limited

Branch Address : First Floor, Padam, Tower-2, 14/113, Civil Lines, Kanpur-208001, Ph. : 0512-6680634
CIN : L65920MH1994PLC080618 Website : www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s)/ Legal heir (s) and Legal Representative (s)	Outstanding Dues* (Rs.)	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset(s)
1.	Mr. Pankaj Trivedi Mrs. Nidhi Trivedi	4,72,313/- as on 31.12.2024*	31.01.2025	10.06.2025	All That Piece And Parcel of House on, Plot Part of Khassra No. 2048, Mouza Lehargid, Abadi Near ITI Area, Jhansi Boundaries: E-9.14 Metre Road, W-9.14 Metre Road, N-Plot Surendra Yadav, N-Plot Kamlesh Tiwari, S-Plot Seller, Area: 68.03 Sq. Mtr.
2.	Mr. Dheeru Mishra Mrs. Monika Mishra	5,91,108/- as on 31.01.2025*	20.03.2025	10.06.2025	All That Piece And Parcel of House on Part of Arazi No. 2285 MI Village Jhansi Khass, Abadi outside Datia Gate, Jhansi Boundaries: E-Plot Choubue, W-6.10 Metre Road, N-6.10 Metre Road, S-House of Hari Ram Kushwaha, Area: 140.75 Sq. Mtr.
3.	Mr. Basant Kumar Prasad Mrs. Poonam Kumari	2,91,239/- as on 31.01.2025*	21.03.2025	10.06.2025	All That Piece And Parcel of House No. 1431 Situated-Premganj Sipri Bazar, District-Jhansi, Boundaries: E-Service Lane, W-15 Foot Wide Road, N-House of Seller, S-15 Feet Wide Road, Area: 41.69 Sq. Mtr.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and to the public in general that the Authorised Officers of HDFC Bank have taken **Symbolic Possession** of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of **HDFC**.

Borrowers / Legal Heirs and Legal Representatives attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Date : 12.06.2025
Place: Kanpur

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 020.
For HDFC Bank Limited

Authorized Officer

(only)	DESCRIPTION OF THE IMMOVABLE PROPERTY	Date & Time of Possession
All that the plot and parcel of the Residential Property bearing Flat No. 3B2, At Force-1, Near Office Co-operative Housing Group, Housing Society Ltd., Plot No. 11, Sector -7, Dwarka, Phase-I, New Delhi. 110075.		11.06.2025 Time 11 AM onwards
The above notice can also be considered as 30 days notice for sale under para 6.8 and 9 of the Act		
Place: Delhi	Authorised Officer	
Date: 11/06/2025	HDFC Bank Limited	
	Kotak Mahindra Bank Limited	(Demand Notice Under Section 13(2) Of The SARFAESI ACT, 2002)
Registered Office: 27 BKC , C 27, G-BLOCK, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Branch Office: Kotak Mahindra Bank Limited, 7th Floor, Plot No. 7, Sector – 12S, Noida Cell Campus, Noida, UP - 201313		
You the below mentioned borrower and co-borrowers have availed loan(s) from bank/financial institution more particularly described hereunder by mortgaging your immovable properties/(securities) and defaulted in repaying same amount due towards said lender. Consequently you are hereby notified as per section 13(2)(a) of Securitisation and Sale of Loan Accounts alongwith all rights, titles & interests, benefits dues receivables have been assigned in favour of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder, the bank has pursuant to the said assignment and for the recovery of the outstanding dues, issued demand notice under section 13(2) of the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the securities interest (enforcement) rules, 2002 and as way of alternate service upon you. Details of the borrower/co-borrower, accounts, lenders, outstanding dues, demanded notices sent to you, details of court suit(s) and amounts due remain given as follows:-		
Name And Address Of The Borrower,	Details Of The Immovable Property	1. Date Of Possession 2. Type of Possession In Relation To Demand Notices
Sr.No	Borrower Name / Loan Amount	Demand Notice Dated / Amount Due In Rs.
1.	Mrs. Vilash Babbar W/o Mr. Kashmiri Lal Babbar & Mr. Navendu Babbar S/o Mr. Kashmiri Lal Babbar, Both 1 & 2 at : C-330, Front Vihar, Near Mandir, Delhi- 110092. Both 1 & 2 also at : H-No.-A-30, 3rd floor, Vihar Vihar, Delhi- 110095. Both 1 & 2 also at : M/S Shree Scheme, known as Nagpur Near Delhi-110085. Both 1 & 2 also at-M/S Harshit Enterprises, 36/15 Julla Begum Distast Garden, near Delhi-110019. Total Loan Amount :- INR/Lakh/- 81.34, Chikprur Delhi-Kunoor Lat-81.34, Chikprur Delhi- Kunoor Lat Account Number :- 001666002841 Loan Security Rupees Forty Lakh Seventy Nine Hundred and Eighty Nine Only.]	1.PNB Housing Finance Limited (PNBHFL) 2.04.03.2023 3.NVJES 2025 Rs. 1,28,52,572/- (Rupees One Crore Twenty Eight Lakhs Fifty Two Thousand Five Hundred and Seventeen Only) As On 29.05.2025 With Applicable Interest From Payment In Full. Payment Plan: Payable till 31.03.2025
All that piece and parcel of Property bearing NO-A-130, entire third floor portion, Plot No.130, Block-A area measuring 12344 sq.yds i.e land area measuring 103.5 qtrs having built-up Area/Covered area measuring 80.2 sq yd s/qtrs, along with its whole of the structure whatsoever therein, fitted with water supply, sewerage, electricity and other amenities provided thereon, and all separate materials in running conditions, with all common facilities/ amenities provided in the said building situated in the layout plan of "Shri Krishna Scheme, known as Vikas Vihar, phase-I, Delh-95 belonging to the proprietorship, undivided, indivisible and impartible ownership rights in the land underneath, with all its free hold right, title and interest of the said property .Boundaries-East-Road 30ft.Wide, West-Road 15ft.Wide, North-Plot No. 131, South-Plot No. 129 Name of Mortgagee Mrs. Vishal Babbar.		
You the borrower and co-borrowers are therefore called upon to make payment of the above mentioned demanded amount with interest upto mentioned hereinabove within 60 days of the notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are liable to redeem the secured asset within period stipulated in the aforesaid provision if you fail to pay or discharge the debt or part thereof, after being informed from transferring the above-referred securities by way of sale, lease or otherwise without our consent.		
Place/Delhi / MCR, Date: 12.06.2025	For Kotak Mahindra Bank Limited, Authorized Officers	

4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN: U70101DL2005PLC134697
5.	Address of the registered office and principal office (if any) of corporate debtor	D-3, District Centre Saket, New Delhi, Delhi, India - 110017.
6.	Insolvency commencement date in respect of corporate debtor	09/06/2025 (Copy of order received on 11/06/2025)
7.	Estimated date of closure of insolvency resolution process	06/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jari IBBI/IPA-001/IP-P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, behind Mazara Ring Road, Gondia, Maharashtra: 441614. capiyush@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 212, Pragati Colony, 2nd Floor, Ring Road, Chhatrapati square, near Kalpavruksh Hospital, Nagpur, Maharashtra 440015. capiyush@gmail.com elegance.crp@gmail.com
11.	Last date for submission of claims	25/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three Names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be download from https://ibbi.gov.in/en/home/downloads Physical Address: As mentioned in point no. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Elegance Mails Limited** on 9th June, 2025 (Order copy received on 11/06/2025).

The creditors of **Elegance Mails Limited**, are hereby called upon to submit their claims with proof on or before 25/06/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors must submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Piyush Kisanlal Jari
IPRP of Elegance Mails Limited
Reg No: IBBI/IPA-001/IP-P01439/2018-19/12164
AFA No: AA1/12164/02/231123/10488
AFA Validity Date: 31/12/2027
Address: Plot No. 212, Pragati Colony, 2nd Floor, Ring Road, Chhatrapati square, near Kalpavruksh Hospital, Nagpur, Maharashtra 440015
Email ID: capiush@gmail.com

Date: 12/06/2025
Place: Delhi

 केनरा बैंक Canara Bank भारतीय बचत बैंक A part of India's Infrastructure	 Sindicat Syndicate
CANARA BANK, NAGOAON BRANCH	
To: RO/LEGAL/SARFAESI/7/SG/2025-26 MRS. KAMINI KISHOR TELANG AT NO.95 GOSPADAPOKHARAN GALLI NAGOAN TAL URAN RAIGAD 400702 9930348212 MR. RUSHIKESH PANDURANG SONKAR D-8, MARUTICARDEO, ROHIDAS WADA, TAPAL NAKA, TAL PANVEL DIST RAIGAD - 410206 MRS. KAMINI KISHOR TELANG FLAT NO 305, 3RD FLOOR, ADITYA MAHADEV CHS LTD, CTS NO 1001/A, 1002, 1002/1/A, ETC, VILLAGE BHEERUWADI, TAPAL NAKA, ROHIDAS WADA, PANVEL WEST 410206 Subject: NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002) READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AMENDED FROM TIME TO TIME. Sir, The undersigned being the authorized Officer of Canara bank, NAGOAON branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under: That MRS. KAMINI KISHOR TELANG (hereinafter referred to as "THE BORROWER") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amount/s up to the limit of Rs. 74,00,000/- (Rupees Seven Lakhs Forty thousand only) with interest thereon in accordance with the terms and conditions of the above mentioned agreements. You (The Person mentioned in Schedule B) are also signed in to agreements against the secured assets which are detailed in Schedule B hereunder. However, from FEBRUARY 2025, the operation and conduct of the said financial assistance/credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to ₹54,59,183.39 (Rupees Four lakhs Fifty Nine Thousand One Hundred Eighty Three and paise Thirty Nine only) , the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities/ having come to a standstill and as a consequence of the default committed in repayment of principal debt, Instalment and interest thereon, the secured creditor has considered the debt as Non-Performing Asset (NPA) as on 28.05.2025 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.	DATE: 31.05.2025

DCM SHRIRAM INDUSTRIES LIMITED
CIN : L74899DL1989PLC035140
Regd. Office : Kanchanjunga Building, 18 Barakhamba Road,
New Delhi -110001
Tel.: 011-43745000, E-mail: dsil@dcmsr.com, Website: www.dcmsr.com

NOTICE

**Transfer of Equity Shares in the Company to
Investor Education and Protection Fund (IEPF)**

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), the Company is mandated to transfer the Final Dividend for the Financial Year 2017-18, which remained unclaimed for a period of seven years, to the IEPF Authority. The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, the Company has communicated individually to the concerned shareholders at their registered address whose shares are liable to be transferred to IEPF for taking appropriate action and the details of such shares liable to be transferred to IEPF are also made available on the website of the Company viz www.dcmsr.com. Shareholders concerned may refer to the website to verify the details of their unclaimed dividend and the shares liable to be transferred.

Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF, may note that the Company would be issuing Letter of Confirmation in lieu of the original share certificate(s) held by them, to convert it into DEMAT form and transfer in favour of IEPF.

The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of the issue of Letter of Confirmation by the Company for the purpose of transfer of shares to IEPF.

In case the Company does not receive any communication from the concerned shareholders by **31st August, 2025**, the Company with a view to comply with the requirements of the Rules, will transfer the dividend to the IEPF by the due date as per procedure stipulated in the Rules. The corresponding shares on which dividend is unclaimed for seven consecutive years shall also be transferred without any further notice.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to the IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF authorities after following the procedure prescribed in the Rules.

For any queries on the above matter, the shareholders are requested to contact the Company's Registrar and Share Transfer Agents, KFIN Technologies Limited, Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana – 500033. Email: enward.ris@kfintech.com
Website: www.kfintech.com; Toll Free No. 1800-309-4001 and Whatsapp No. (91) 9100094099.

For DCM Shriram Industries Limited
Sd/-
Y.D. Gupta
Company Secretary

Place: New Delhi
Dated: 11.06.2025

 **DCM
SHRIRAM**

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS <i>(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Tranzlease Holdings (India) Private Limited IN: U65910MH2006PTC162528 PAN: AABCE6340D
2.	Address of the registered office: Office of Corporate Debtor: House No. 695, Tirupat APT. Patakar Plot, Kalambe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India – 421601
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located Mumbai, Delhi NCR
5.	Installed capacity of main products/ services Leasing of Cars
6.	Quantity and value of main products/ services sold in last financial year As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL Details can be sought by sending request to Resolution Professional at crp.tranzlease@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL Details can be sought by sending request to Resolution Professional at crp.tranzlease@gmail.com.
10.	Last date for receipt of expression of interest 27-06-2025
11.	Date of issue of provisional list of prospective resolution applicants 29-06-2025
12.	Last date for submission of objections to provisional list 04-07-2025
13.	Date of issue of final list of prospective resolution applicants 06-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 11-07-2025
15.	Last date for submission of resolution plans 10-08-2025
16.	Process email id to submit Expression of Interest crp.tranzlease@gmail.com
17.	Details of the corporate debtor's registration status as MSME No information available

FORM A PUBLIC ANNOUNCEMENT <i>(Under regulation 6 of the Insolvency and Bankruptcy Board of India)</i> <i>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF PIYALI TRADING COMPANY PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor.	Piyali Trading Company Private Limited
2. Date of incorporation of corporate debtor	18/12/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. of corporate debtor	U55101MH1998PTC171529
5. Address of the registered office and principal office (if any) of corporate debtor	7-A, Ground Floor, Girraj Building, Sant Tukaram Road, Ion Market, Masjid Street (East), Mumbai, Maharashtra, India, 400009
6. Insolvency commencement date in respect of corporate debtor	09/06/2025 (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)
7. Estimated date of closure of insolvency resolution process	07/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBB/IPA-002/IP-No0116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	Third Floor, Satyagraj Apartments, 77, Vijaynagar Colony, 2147, Sadashiv peth, Pune 411030 Email: milind.kasodekar@induscs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	cin.pvt@indrag@gmail.com milind.kasodekar@induscs.com
11. Last date for submission of claims	Third Floor, Satyagraj Apartments, 77, Vijaynagar Colony, 2147, Sadashiv peth, Pune 411030
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	24/06/2025
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address: 3rd Floor, Satyagraj Apartments 77, Vijaynagar Colony, 2147, Sadashiv Peth, Pune-411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Piyali Trading Company Private Limited** on **09/06/2025**, NCLT Order communication received by Interim Resolution Professional on 10/06/2025.

The creditors of **Piyali Trading Company Private Limited**, are hereby called upon to submit their claims with proof on or before **24th June 2025** falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. .

Milind Kasodekar
Interim Resolution Professional
Reg.No. IBB/IPA-002/IP-No. 0116/2017-18/10285
Date: 12/06/2025
Place: Pune

DIVYA AGRO CHEM PRIVATE LIMITED (IN LIQUIDATION) NOTICE OF SALE AS GOING CONCERN OR SALE OF ASSETS ON STANDALONE BASIS CIN: U24219MH2009PTC192776, THROUGH E-AUCTION Regd. Off. At : 9 Queens Lane Premises CHS Ltd. Plot No. 967, Opp Sanyam, S.V. Road, Vile Parle (W), Mumbai - 400056 (Sale under the provisions of Insolvency and Bankruptcy Code, 2016) Notice is hereby given to the public in general under the provisions of Insolvency and Bankruptcy Code, 2016 and Regulations there under, that the process of sale of Divya Agro Chem Private Limited - in liquidation (Corporate Debtor) as Sale as Going Concern or Sale of Assets on Standalone basis of forming part of Liquidation Estate formed by the Liquidator appointed by the Hon'ble NCLT, Mumbai vide order dated December 19, 2023 (order received) on January 2, 2024) read with order dated October 09, 2024, is scheduled to take place on 11th July, 2025. The E-Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO REVERSE BASIS." Sale will be done by the undersigned through an E-Auction service provider PSB Alliance Private Limited through portal https://baaniket.com . All the Assets are located at the Plot no. A-14, Mahad Industrial Area, Village-Kamble, Raigad - 402309. Asset Id No. 648 and 668 for search of auction property.				
Date and Time of E-auction		Option A-14th July, 2025. From 11:00 A.M. to 1:00 P.M. Option B- 14th July, 2025. From 3:00 P.M. to 5:00 P.M.		
Last Date and Time for submission of Expression of Interest (EOI) along with supporting documents		Friday, 11th July, 2025		
Date and Time for inspection (Assets to be auctioned) are located at Mahad, Maharashtra		Friday 13th June, 2025 to Friday 11th July, 2025 (12 Noon to 4:00 p.m.)		
Last date for submission Earnest Money Deposit		Friday, 11th July, 2025		
Sr. Description (Assets) (Corporate Debtor as a Going Concern)		Reserve Price	EMD (approx. 10% of Reserve Price)	Incremental Bid Amount
Option A: Sale of Corporate Debtor as Going Concern		Amount in INR		
Block Sale of Corporate Debtor as Going Concern A Under Regulation 32(e) of the IBI (Liquidation Process) Regulations 2016		83,10,600	8,31,000	1,00,000
OR Option B: Sale of Assets of Corporate Debtor (In case no bids received for Auction under Option A then only bids for Option B will be considered)				
Block Sale of Factory Land & Building with B furniture and fixtures		82,33,650	8,23,000	1,00,000
Important Terms and Conditions of E-auction: 1. If the bidding for Option A is not successful, then bidding for Option B shall be undertaken as per the timeline provided above. 2. Earnest Money Deposit (EMD) of the successful bidder shall be forfeited if found ineligible during the auction process. 3. Bidding will be allowed only if EMD prescribed for the respective lot is remitted as per specified timeline. As on the date of issuance of Sale Certificate by the Liquidator, the current operational assets and liabilities shall be transferred/deemed to have been transferred as a part of the Corporate Debtor being sold as going concern subject to terms and condition of E-Auction Process Document. 5. The Registration charges and other applicable taxes/charges if any shall be paid extra by the successful bidder to conclude the sale. 6. Kindly refer to detailed terms and condition to understand the process of bidding through E-Auction Process Document. Important Note: A. The details of all the assets along with any pending legal cases/on-going litigations if any, are to be mandatorily seen before participating in the auction. The prospective bidders are advised to make their own independent inquiries regarding Corporate Debtor. The Interested Applicants may refer to the complete E-Auction Process Document containing details of terms and conditions of the E-Auction on the website of the E-Auction service provider https://baaniket.com or may directly write an email to corp_dacpl@gmail.com obtain the same. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offer/s/bids or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party/ potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website on https://ibi.baaniket.com/auction-ibi/auction-listing c. It is requested to all the bidders to kindly visit the website regularly.				
Sd/-				
Ms. Palak Swapnil Desai Liquidator of Divya Agro Chem Private Limited (In Liquidation) IBBI Regn. No.: IBBI/IPA-01/PI-P01517/2020/12515 AFA No.: AA/11/2515/02/311225/107595 (valid till 31st December, 2025) Address: 901, 9th Floor, Park Vistas, Opp. Lalubhai Park, Near MTNL, Andheri (W), Mumbai-400058 Place: Mumbai, Date: 12th June, 2025				

Mahindra & Mahindra Limited				
NOTICE				
NOTICE is hereby given that the certificates for the undermentioned securities of the company have been lost and the holders of the securities have applied to the company to issue duplicate certificates. Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date; else the company will proceed to issue duplicate certificates without further intimation.				
Name(s) of the security holder(s) as per the certificate(s)	Folio Number	Number & Face value of securities	Certificate numbers	Distinctive numbers
Prabhakar Karandikar	K003256	3864 Shares of Face value Rs 05/- each	2010919, 421970	3684287-3686218, 1241792990-1241794921

EXPRESS Careers

 **Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal's**
Matoshi Ushatai Jadhav Institute of Management Studies & Reserch Centre, Bhiwandi
Dist.-Thane 421305

APPLICATIONS ARE INVITED FOR THE FOLLOWING UNAIDED
POST OF DIRECTOR FOR THE ACADEMIC YEAR 2025-2026

UNAIDED

Sr.No.	Cadre	No. of Post	Category
1	Director	1	Open

The above posts are open to all, however candidates from any category can apply for the post.

Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.

The Educational Qualification, Experience and Pay Scale for the post of Director is as prescribed by the University of Mumbai, AICTE and DTE from time to time.

Please refer University circular No. **सं.पा.सं./ वि.सं.पा.सं./ सं.वि.सं.पा.सं./११/२०२०-२१** dated 11 January, 2021 for qualifications and experience at the time of interview.

Applicants who are already employed must sent their application through proper channel.

Applicants are required to account for breaks, if any in their academic career.

Application with full details should reach the **SECRETARY, Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal, Dhankarn Naka, Varhadevi Road, Bhiwandi, Dist-Thane 421305** within 15 days from the date of publication of this advertisement. This is University approved advertisement.

Sd/-
SECRETARY
Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal

Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal's
Bharatratna Dr. Babasaheb Ambedkar Law College, Bhiwandi
 Dist.-Thane 421305

**APPLICATIONS ARE INVITED FOR THE FOLLOWING UNAIDED POST OF
 PRINCIPAL FOR THE ACADEMIC YEAR 2025-2026.**

UNAIDED

Sr.No.	Cadre	No. of Post	Category
1	Principal	1	Open

The above posts are open to all, however candidates from any category can apply for the post.

Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998, 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.

"Qualification, Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July 1988, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UN-1, dated 8th March, 2019 and University circular No. TAA5/CTI/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time. The Government Resolutions & Circulars are available on the website mu.ac.in

Applications who are already employed must sent their application through proper channel.

Applicants are required to account for breaks, if any in their academic career.

Application with full details should reach the **SECRETARY, Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal, Dhankarni Naka, Varhadhede Road, Bhiwandi, Dist-Thane 421305** within 15 days from the date of publication of this advertisement. This is University approved advertisement.

Sd/-

SECRETARY

Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal

<i>Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal's</i> B.N.N. College (Arts, Science and Commerce), Bhiwandi Walk in Interview for Unaided Section FOR THE ACADEMIC YEAR 2025-2026 On PURELY TEMPORARY BASIS Full Time Assistant Professors & Teachers for the following Subject/Courses JUNIOR COLLEGE 23rd June, 2025 - 11.00 am			
Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Teachers	English	3
2.	Assistant Teachers	Hindi	1
4.	Assistant Teachers	Economics	2
5.	Assistant Teachers	Commerce	5
6.	Assistant Teachers	Physics	3
7.	Assistant Teachers	Chemistry	3
8.	Assistant Teachers	Biology	3
9.	Assistant Teachers	Mathematics	3
10.	Assistant Teachers	E. V. S.	1
11.	Assistant Teachers	Physical Education	1

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SUPREME INFRASTRUCTURE INDIA LIMITED												
CIN: L74999MH1983PLC029752 Supreme House, Pratap Gadh, Plot No. 94/C, Opp. IIT, Powai, Mumbai City, Mumbai, Maharashtra, India, 400076. Tel: +91 22 6128 9700 Email id: cs@supremeinfra.com Website: www.supremeinfra.com												
EXTRACT OF CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED AND NINE MONTHS ENDED DECEMBER 31, 2024												
(Amounts in Lakhs except EPS)												
Sr. No.	Particulars	Standalone					Consolidated					Year Ended On
		Quarter Ended on			Nine Months Ended		Year Ended		Quarter Ended on			
		31-Dec-24	30-Sep-24	31-Dec-23	31-Dec-24	31-Dec-23	31-Mar-24		31-Dec-24	30-Sep-24	31-Dec-23	31-Dec-24
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited		Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	720.12	1,103.75	873.89	4,495.60	3,077.66	5,943.05		720.12	1,103.75	891.83	4,495.60
2	Total Expenses	36,744.00	35,288.75	30,417.98	1,09,799.18	88,177.89	1,23,693.55		36,746.38	35,291.12	31,939.49	1,09,806.31
3	Net Profit/ (Loss) for the period before Tax	(36,186.51)	(34,072.37)	(29,233.63)	(1,05,353.58)	(84,789.77)	(1,17,440.04)		(36,188.89)	(34,074.74)	(30,737.20)	(1,05,360.71)
4	Net Profit/(Loss) for the period after Tax	(36,186.51)	(34,072.37)	(29,233.63)	(1,05,353.58)	(84,789.77)	(1,17,440.04)		(36,188.89)	(34,074.74)	(30,737.20)	(1,05,360.71)
	Paid-up Equity Share Capital (FV 10/- each)	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84	2,569.84		2,569.84	2,569.84	2,569.84	2,569.84
5	Basic	(140.81)	(132.59)	(113.76)	(409.96)	(329.94)	(456.99)		(140.82)	(132.59)	(119.54)	(409.98)
	Diluted:	(140.81)	(132.59)	(113.76)	(409.96)	(329.94)	(456.99)		(140.82)	(132.59)	(119.54)	(409.98)

Notes:-

- The above Unaudited Financial Results have been reviewed by the Audit Committee thereafter approved and record by Board of Directors at their meeting held on June 10, 2025
- As required under clause 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, the Statutory Auditors of the Company have carried out limited review of the above Financial Results for the Quarter and Nine Months ended December 31, 2024.
- The Company has adopted Indian Accounting Standard (Ind AS) for the financial year 24-25 and above results have been prepared in accordance with Ind AS as prescribed under section 133 of the Companies Act, 2013 and read with relevant rule made thereunder.
- The Figures for the corresponding previous periods has been regrouped/ reclassified wherever necessary, to make them comparable.
- The Company operates in two segment during the quarter namely, financing activities and Investment and Trading in securities. A separate reportable operating segments is prepared as per IND AS 108 - Operating Segments.
- The figures of preceding quarter ended December 31, 2024 and quarter ended December 31, 2023 are the balancing figures between the unaudited figures in respect of the Nine Months ended December 31, 2024 and December 31, 2023 respectively and the unaudited figures for the quarter ended September 30, 2024 and September 30, 2023 respectively, which were subject to limited review.

The full format is also available on the website of the company i.e www.supremeinfra.com and BSE's Website i.e. <https://www.bseindia.com>.

For SUPREME INFRASTRUCTURE INDIA LIMITED

Sd/-

Vikram Bhavanishankar Sharma

Managing Director

DIN: 01249904

Date: 11-06-2025
Place: Mumbai

Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Professors	Information Technology	7
2.	Assistant Professors	Computer Science	5
4.	Assistant Professors	Microbiology	2
5.	Assistant Professors	Biotechnology	2
6.	Assistant Professors	Account & Finance	1
7.	Assistant Professors	Management Studies	1
8.	Assistant Professors	Banking & Insurance	1
9.	Assistant Professors	Financial Market	1
10.	Assistant Professors	Mass Media & Comm.	2
11.	Assistant Professors	Lab. Assistant	1

**Bharatratna Dr. Babasaheb Ambedkar Law College,
Bhiwandi, Dist-Thane**
INTERVIEW ON 25th June, 2025 - 11.00 am

Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Professors	BLS/LLB - 5 Years	1
2.	Assistant Professors	LLB- 3 Years	1
3.	Visiting Assit. Prof.	LLB	1
4.	Accountant	---	1
5.	Junior Clerk	---	1
6.	Peon	---	2

**Mathoshri Ushatai Jadhav Institute of Management
Studies and Research Centre, Bhiwandi, Dist-Thane**
INTERVIEW ON 25th June, 2025 - 02.30 am

Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Professors	Human Resource	1
2.	Assistant Professors	Marketing -	1
3.	Assistant Professors	Operations	1
4.	Librarian -1 yr. Exp. - M. Lib.	---	1
5.	Assistant Librarian - B. Lib.	---	1
6.	Peon	---	2

1. No. of Posts are Subject to Availability of work-load in the concerned Subjects or Departments.

2. Qualification as prescribed by the UGC Notification dated 18th July, 2018, University circular No.TAAS/(CT)/CD/2018-19/1241, dated 26th March, 2019, University circular No. नरिषमरक/ वरिषमरक/ नरिषमरक/ नरिषमरक/ 1/1/2020-23 dated 11 January, 2021 and Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UNI-1, dated 8th March, 2019 and revised from time to time

3. Preference given to the candidates belongs to SC/ST/NT category as per reservation policy for JUNIOR COLLEGE

4. Attend Interview at your own cost, with original & Photo copies of certificates.

PLACE OF INTERVIEW: Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal, Management office, 1st Floor, Skill Development Building, B.N.N. College Campus, Bhiwandi, Dist: Thane 421 305.

Sd/-
SECRETARY
Padmashri Annasaheb Jadhav Bharatiya Samaj Unnati Mandal

नवाकाळ शब्दकोडे-१२८०

आडवे शब्द -

१. कौशल्य ३. तेजोहीन, निस्तेज ६. उदरनिर्वाह १०. घोडे
बांधायची जागा १२. आंगार काळे पट्टे असलेला वाघ १३.
नौबत १५. मर्जनुसार वागणे, जुमानणे १६. दोन्याबरोबरची
गोष्ट, सूची १८. मंदिर वगैरेच्या बांधकामासाठीचा पांढरा
उंची दगड २०. जास्वंदीचे फूल २१. सहनशील स्वभाव
२४. आंदोलनाचा भाग म्हणून फूल केलेला अत्रत्यवा २६.
रामायणातील कांचनमृग २८. भेकड ३०. त्वरित, लगेच
३१. क्रिकेटमध्ये गोलंदाजाने टाकलेली ओव्हर ३२.
कसोटी; दर्जा तपासण्याची क्षमता ३३. दहशत ३५. प्रहार,
घाव ३६. जात ३७. दात, दंत ३९. सागर ४१. रामाला सेतू
बांधायला मदत करणारी, चानी ४२. कर्मचाऱ्यांनी
मोठेल्यामुळे सुट्टी ४४. शेवट अखेर ४६. कारण नसताना
४८. भेट टाळणे, नजर चुकवणे ५०. मास्ती ५२. जित्हावर,
नाजूक जागा ५३. अतिरिक्त, एक्स्ट्रा ५४. मोहरी ५५.
किनारा ५६. जास्त वजनाचे ५८. रुई ६०. रामायणात
वालीचा पुत्र ६१. घोड्याच्या पायाला टोकलेला पत्रा ६२.
गुंफा ६३. उशीर ६५. नारळाची करवंटी ६६. वेदना ६९.
एखाद्या विषयावर लोकांची जाणुती ७१. हमखास उपयोगी
पडेल असला ७३. पुरुष; माणसाचा जन्म ७४. कृतक,
वरवरचा ७६. प्रत्येक ७८. पिकलेला; टिकाऊ रंग ७९.
वर्तुळ, गोल ८०. हळवा, व्याकूळ ८३. कुभांड, खोटा
आरोप ८५. अंतःकरण ८६. माळेतील घटक, गोलक ८७.
सुकल्यावर देखील दीर्घ काळ सुगंध देणारे फूल ८८.
खियांचा कंबरचा दागिना ८९. गर्दन; आदराची वागणूक
९०. मासा ९१. मैत्रीण, सखी ९२. श्रीराम ९३. शेंगेचे
टारफल ९४. भांगरथी ९६. चिखल ९८. आदर ९९. दगड
१००. टेकू १०१. तंबूचे जाड कापड १०३. गर्व, अहंकार
१०४. नाराजी

ਤਮੇ ਸ਼ਬਦ -

१. भोगा, ध्वनिवर्धक २. शेखी ४. लहान आकाराचे घोडे, शिंगरू ५. फोडणी दिलेले टपोरे मुमुर्गे ७. दुसऱ्यावबर अवलंबून राहणे ८. चंद्र ९. वस्त्र १०. संगोपन, प्रतिपाळाळ ११. गायन; गीत १४. इच्छा, आस १६. विड्यातील एक घटक, पूर्णफल १७. भगवान शंकर १८. चीड आणणारे १९. कठीण व गुळगुळीत पदार्थ २०. घोळळा २२. टणका, वेदना २३. आनंद, हर्ष २५. क्रिकेटमध्ये फलंदाजाचा सहा

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		୧୦୨					୧୦୩					୧୦୪						

धावा घेणारा फटका, सिक्सर २७. पोळी २९. टिंगल ३४. वाईट कृत्य, पाप ३५. घमघमाट ३६. ठाऊक ३८. जाळणे, अग्निसंस्कार ४०. नयन,

लोचन ४१. भस्म, राख ४३. इस्टेट ४४. अवकाशात प्रवास
करण्याचे साधन ४५. फायद्याचे, आपल्याला सोयीचे ४७.
अप्रीती ४८. डोके, मस्तक ४९. अस्वस्थता, खंत ५१
वस्तू, जिन्नस ५३. दक्ष ५६. मोठ्या जलप्रवासाचे वाहन
५७. खाट ५९. उरंत, फाटला वेळ ६१. विविध ६३.
लहान मुलाची चड्डी ६४. फणसाचा प्रकार ६७. डाळ वळ
तांदळाची पेज ६८. उदर ७०. पाण्याचा कालवा, कैनाल
७१. धूपपानाचे साधन ७२. प्रिय व्यक्ती एकत्र येणे ७४.
शेवट; कवितेची गेयता ७५. पोपटापेक्षा थोडा मोठा व
दीर्घायुषी पक्षी ७७. धनाढ्य, मालदार ७८. अब्रू, क्रेडिट
८१. मुकाम ८२. अध्याशीपणा ८४. मनापासून आवडणारे
८५. व्यास ऋषींच्या आईचे एक नाव. मलीन, घाणेरडे
८८. दग ९१. समानता ९२. नियमित वावर ९३. चिंचेच्या
डहाळीपासून केलेली छडी ९५. शैत्य ९७. ज्वर १००.
अर्धचंद्र १०१. आईची किंवा वडिलांची आई

नवाकाळ कोडे क्रमांक १२७९चे उत्तर

आडवे शब्द : १. शब्दकोड क्रमांक १२७९ चे उत्तर
आडवे शब्द : २. अज्ञ ३. मनुमुरा ७६. हवाई १८०. निकोटीन
१२. टब ३१. मर्दुनीक १५. वपा १४. वस्तुस्थिती १८. लाट
२०. कडीपाट २२. भाट २३. रजनीकर २५. मासला २७. कोट
२८. कठोर ३०. माता ३१. ज्वल ३३. टवाल ३६. अज ३७.
आवड ३८. निदान ३९. कसाबसा ४१. वातायन ४२. पलित
४३. ओंकार ४४. खोल ४५. दूर ४६. गळा ४७. वाळू ४८.
सागर ४९. ज्ञासा ५०. काली ५१. लोणी ५२. मात ५३.
कळकळ ५४. डहाळी ५५. खाट ५६. कुंती ५९. बाल्य ६१.
राजसूय ६३. सडा ६४. गडी ६५. खोल ६६. खडसावणे ६७अ.
पर ६८. बाहू ६९. चट्कन ७०. पावशा ७१. मीपणा ७३. वर्मी
७४. गमजा ७६. दीन ७७. डाग ७८. गडगणेर ८१. गीत ८४.
अटकळ ८६. अजगर ८७. हद्द ८८. डाकीण ८९. वाचाळ ९१.
नय ९२. शिखा ९३. सुरुल ९५. भ्रमनिरास ९७. पाख ९८.
खाण ९९. ढोंगी १००. यक्षकर्म १०१. ज्रस्त १०२. उपरती
उभे शब्द : १. एकोपा २. अनवट ३. नट ४. मुलक ६. दमट
७. हमखास ८. वाकी ९. दाडी कोळसा १०. निवडक ११.
अस्थिरा १४. भोट १५. तीज १९. गरज २१. पाट २२. भार
२४. नीरवात २५. मालदार २६. लाट २७. टोकताळा ३०. माज
३२. हानिकारक ३३. वाकळ ३५. संसार ३८. अनवाणी ३९.
आलिशान ४०. बदली ४१. वागणे ४३. ओंगळ ४४. ओसाडा
४८. साकल्य ५०. काळीज ५१. लोट ५२. माती ५५. हारा ५६.
टायर ५७. खाडा ५८. कुंडी ५९. वाळकडू ६०. एवढे ६२.
सूशाख ६३. सलामी ६४. गहू ६५. खोट ६७. डामगाणे ६८.
पावला ६९. चर्म ७०. पानगी ७२. पहाट ७३. वग ७४. गड ७५.
जाणे ७७. डाळ ७८. काजळ ७९. गर ८०. रहस्य ८२. तडाखा
८३. गुणगुणणे ८४. अस्थी ८५. कमाल ८६. अचानक ९०.
जनिज ९१. गर ९२. शिखर ९३. सुगी ९४. भय ९५. भ्रम ९६.
रास्त ९७. पाप

महाकुंभतील चेंगराचेंगरीचे बळी किती ?

▶▶ पान १ वरून

मौनी अमावास्यानिमित्त आयोजित शाही स्नानाच्या दिवशी झालेल्या चेंगराचेंगरीतील बळची संख्या नेमकी किती हे जाणून घेण्यासाठी हजारो किलोमीटरचा प्रवास केला. देशभरातील ११ राज्य आण ५० हून जास्त जिल्ह्यांना भेट देऊन महाकुंभला जाऊन आलेल्या शंभरहून अधिक कुटुंबांना भेटून ही आकडेवारी गोळा केली आहे.

चंगराचंगराबाबत उत्तर
प्रदेशमधील मुख्यमंत्री योगी
आदित्यनाथ यांचे सरकार
लपवाछपवी करत आहे. सरकारने
जाहीर केलेल्या आकड्यापेक्षा
प्रत्यक्ष बळी गेलेल्यांची संख्या जास्त
आहे,असा आरोप सुरुवातीपासून

काँग्रेस, समाजवादी पार्टी आणि अन्य विरोधी पक्ष करत होते. त्यांनी बीबीसीने शेअर केलेल्या या पोस्टवर आधार घेत योग्य सरकारने आता तरी बळीचा खरा आकडा जाहीर करावा,अशी मागणी केली आहे.

बीबीसीला मिळालेल्या माहितीनुसार सरकारने ३५ कुटुंबांना प्रत्येकी २५ लाख रुपये बँक ट्रान्सफरच्या माध्यमातून दिल्याचे सांगितले होते.

मात्र तशी कोणतीही अधिकृत नोंद सरकारकडे नाही.

२६ कुटुंबे आढळली ज्यांच्या कुटुंबातील सदस्याचा चेंगराचेंगरी बळी गेला. पण त्यांची नावे सरकारने मृतांच्या यादीत समाविष्ट केलेली नाही. या २६ कुटुंबांना

सरकारने परस्पर पाच-पाच लाख रुपये रोखीने दिले.

या कुटुंबियांनी त्यांचे पुरावे छायाचित्रे आणि व्हिडिओ बीबीसीला दिले आहेत. बीबीसीला या कुटुंबियांकडून असे काही फोटो आणि व्हिडिओ मिळाले की ज्यामध्ये पोलीस अधिकारी त्यांना पत्ताशे रुपयांच्या नोटांची बंडले देताना दिसत आहेत. हे पैसे सरकारी तिजोरीतून काढण्याच्या आल्याची कोणतीही नोंद उत्तर

प्रदेश सरकारकडे असल्याचे बीबीसीला आढळले नाही. त्यामुळे या २६ कुटुंबांना प्रत्येकी ५ लाख रुपये असे मिळून १ कोटी ३० लाख रुपये नेमके आले कुठून हेही एक कोडे आहे.

मागासवर्गीयांच्या शिष्यवृत्तीबाबत
राहुल गांधींचे नरेंद्र मोदींना पत्र

▶▶ पान १ वरून

दुसरे असे की, मागासवर्गीय विद्यार्थ्यांना मॅट्रिकनंतर देण्यात येणाऱ्या शिष्यवृत्तीची रक्कम देण्यात आलेली नाही. बिहारमध्येच गेल्या तीन वर्षांपासून हे शिष्यवृत्तीचे पोर्टल काम करत नाही.

या विद्यार्थ्यांना २०२१-२१ पासून शिष्यवृत्ती मिळालेली नाही. सध्या शिष्यवृत्ती मिळणाऱ्या विद्यार्थ्यांची संख्या आहे. अर्धवार्षिक आले आहे. अशीच परिस्थिती देशाच्या अनेक भागांमध्ये आहे. माझी तुमच्याकडे मागणी आहे की, मागासवर्गीय विद्यार्थ्यांच्या वसतिगृहांचे ऑडीट व्हावे. चांगल्या पायाभूत सुविधा, स्वच्छता, जेवण व शिक्षणाच्या सुविधा देण्यात आल्यात. मॅट्रिकनंतर देण्यात येणाऱ्या शिष्यवृत्तीचा खर्च वेळेवर देण्यात यावी. प्राच्या शेवटी राहुल गांधी यांनी लिहिले आहे की, मला खात्री आहे की, तुम्हीही समर्थ असाल की मागासवर्गीय विद्यार्थ्यांच्या प्रगतीशिवाय आपला विकास होऊ शकत नाही. त्यामुळे या प्रावर अपण कारात्मक निर्णय घ्यावा. राहुल गांधी यांच्या प्रभाला अता पंपप्रधान काही उत्तर देतात का हे पाहावे लागणार आहे.

छत्रपती संभाजीनगरात ट्रक्टर मोर्चा

▶▶ पान १ वरून

माणंद स्ते बांधणार. शेतकऱ्यांना १ रुपयात पीक विमा.
मराठवाडा वॉटर ग्रीड प्रकल्पाची केंद्र सरकारकडून मान्यता
घेऊन येऊन अन्नदाता ऊर्जादाता योजना यांसह अनेक आश्वासने
महायुती सरकारने निवडणुकीत दिले पण आता काय झाले
? बऱ्या हुआ तेरा वादा, असे कॅन हातात घेत आंदोलकांनी
सरकारला प्रश्न केला.

यावेळी अंबादास दानवे म्हणाले की, महापुरुषांच्या घोषणा काडायच राहिल्या आहेत. त्यांना आश्वासनांच्या विषय पडला आहे. गेल्या सात महिन्यांत राज्यात हजारोपेक्षा अधिक शेतकऱ्यांनी आत्महत्या केल्या, तरी आपले अर्थमंत्री अजित पवार यांनी शेतकऱ्यांना आर्थिक वर्षाच्या शेवटी कर्ज भरण्यास सांगितले. शेतकरी सन्मान योजनेची रक्कम १२ हजारांवकरून १५ हजार रुपये करण्याचे आश्वासनही पूर्ण झाले नाही. ह्यांनी सोयाबीन आणि कांताचेर भाव कमी करण्यासाठी परदेशातून आयात सुरू केली. पंतप्रधान नरेंद्र मोदी यांनी हमीभावावरील दीडपट भाव देण्याची घोषणा केली होती. पण उलट शेतकऱ्यांना हमीभावावरील कमी किमतीत कापूस आणि सोयाबीन विकाने लागले. शेतकऱ्यांचा शिकिपटो महामार्गाला विरोध असताना ही तसे महामार्ग तयार करण्यासाठी सरकार प्रयत्न करत आहेत. आता शेतकऱ्यांना कोणी वालीच नाही.

वृत्तपत्र विक्रेत्यांच्या मुळावर याल
तर खबरदार! मनसेला इशारा

▶▶ पान १ वरून-

टाकणार अशी भाषा केल्यामुळे
सर्व वृत्तपर विक्रेत्यांमध्ये संतापाची
लाट पसरली आहे. हाच एकमेव
द्व्यकषा आहे ज्यामध्ये मराठी
टाका टिकून आहे. त्यामुळे तमाप
वृत्तपर विक्रेत्यांच्या स्वाभिमानाला
ठेच पोहचवणाऱ्या मनसेच्या
अविनाश जाधव यांचा वृत्तपर
विक्रेत्यांनी आज दुपारी ठाणे रेल्वे
स्थानकाबाहेर आंदोलन छेडून

माहिरी निषेध नोंदवला. महाराष्ट्र राज्य वृत्तपत्र विक्रेता संघच्या आणित ठाणे शहर वृत्तपत्र विक्रेता असोसिएशनचे अध्यक्ष दत्ता घाडगे यांच्या नेतृत्वाखाली छेडलेल्या आंदोलनात दिलीप चिंचोले, वैभव महात्रे, विवेक इसामे, निलेश कदम, संतोष शिंदे, केशव शिर्के, जेजेंद्र क्षिरसागर, संदीप आवारे आदींसह अनेक वृत्तपत्र विक्रेता सहभागी झाले होते.

शस्त्र परवाना प्रकरणात सुशील हगवणेला जामीन

▶▶ पान १ वरून

आधारे पिस्तुलाचा गैरवापर झाल्याची शक्यता तपासण्याची गरज आहे. काडतुसे किती आणि कुठून मिळवली, बनावट भाडेकराराचा उपयोग कसा झाला याचाही तपास बाकी आहे. त्यामुळे सात दिवसांची कोठडी आवश्यक असल्याची मागणी पोलिसांनी केली. मात्र, आरोपीचा वकिलांनी सर्व कलमे जामीनपात्र असल्याचा युक्तिवाद केला. अॅड. स्वानंद गोविंदवार यांनी सांगितले की, या गुन्हात पोलीस कोठडी देण्याचा प्रश्न येत नाही. दोन्ही बाजूंचा युक्तिवाद ऐकून घेतल्यानंतर न्यायालयाने सुशीलला न्यायालयीन कोठडी सुनावली आणि नंतर जामीन मंजूर केला.

पुणे महानगरपालिका

पुणे महानगरपालिका, पुणे

निविदा प्रक्रिया कक्ष पाणीपुरवठा विभाग

निविदा जाहिरात-नवीन कामे

विक्री कालावधी दिनांक: १२-०६-२०२५ सकाळी ९.०० ते २१-०६-२०२५ दुपारी २:३० पर्यंत
स्वीकृती दिनांक :- १२-०६-२०२५ सकाळी ९.०० ते २१-०६-२०२५ दुपारी २:३० पर्यंत

तांत्रिक निविदा उघडणे प्रक्रिया दिनांक: २३-०६-२०२५ दुपारी ०३.०० वा.

निविदा क्रमांक	खात्याचे नाव	कामाचे नाव	निविदा संच किंमत रु.	अंदाजित पूर्णगणित रक्कम रु.	ब्याणाचा रक्कम रु.	कामाची मुदत (महिने)	निविदा विषयक जबाबदारी व्यक्तीचे नाव व दुरुधर्मी क्रमांक
PMC/WATER SUPPLY/2025/143	पाणीपुरवठा	कार्यकारी अभियंता क्र.१ स्वारगेट पाणीपुरवठा कार्यालय अंतर्गत येणाऱ्या काऊच संतोष नगर दलनगर व विविध परिसरात जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे	रु. ६०७९/-	रु. ६७७९२६०/-	रु. ६७७९३/-	१२	तृतीय देविदास फापड ७२७६६७८२०७
PMC/WATER SUPPLY/2025/144	पाणीपुरवठा	कार्यकारी अभियंता क्र.१ स्वारगेट पाणीपुरवठा कार्यालय अंतर्गत येणाऱ्या गुजराबादी पठारा उत्कर्ष सोसायटी काऊच कोढवा रस्ता या भागात व इतर परिसरात जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे.	रु. ६०७९/-	रु. ५०८४११३/-	रु. ५०८४१/-	१२	दीपक रामचंद्र रोमन ९७८०५९७४६८
PMC/WATER SUPPLY/2025/145	पाणीपुरवठा	स्वारगेट क्रमांक १ अंतर्गत येणाऱ्या आंबेगाव खुर्द गावठाण व इतर परिसरातील वितरण व्यवस्था नियमित करणे.	रु. १३५९/-	रु. ४९९९६३८/-	रु. ४९९९६/-	१२	तृतीय देविदास फापड ७२७६६७८२०७
PMC/WATER SUPPLY/2025/146	पाणीपुरवठा	स्वारगेट क्र. १ अंतर्गत येणाऱ्या नव्यानये समविष्ट २३ गावांपैकी जांफुलवाडी व कोळेवाडी गावातील जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे.	रु. १३५९/-	रु. २५४१७४०/-	रु. २५४१७/-	१२	तृतीय देविदास फापड ७२७६६७८२०७
PMC/WATER SUPPLY/2025/147	पाणीपुरवठा	कार्यकारी अभियंता क्र. १ स्वारगेट पाणीपुरवठा अंतर्गत येणाऱ्या धनकवडी, मोहननगर, आंबेगाव पठारा व परिसरात देखभाल दुरुस्तीची कामे करणे.	रु. ६०७९/-	रु. ५९३२०९४/-	रु. ५९३२१/-	१२	तेजल प्रकाश गोडसे ७६२०१३३२७७
PMC/WATER SUPPLY/2025/148	पाणीपुरवठा	कार्यकारी अभियंता क्र. १ स्वारगेट पाणीपुरवठा विभागा अंतर्गत येणाऱ्या दौलतनगर, चैतन्यनगर , धनकवडी व परीसामध्ये दैनंदिन देखभाल दुरुस्तीची कामे करणे.	रु. १३५९/-	रु. ५९३१११८/-	रु. ५९३११/-	१२	तेजल प्रकाश गोडसे ७६२०१३३२७७

अ) सद्द कामाबाबत निविदा अटी/शर्ती इ.बाबतचा सर्व तपशील निविदा संचायक येथे नेमून घ्या. सदर कामांचे निविदा www.mahatenders.gov.in या वेबसाइटवर पाहण्यासाठी उपलब्ध आहे. निविदा संचायकी विक्री व स्वीकृती करत वेबसाइटवरून फक्त ऑनलाईन पद्धतीने करण्यात येत असून सर्व निविदा दोन पाकिट पद्धतीने मागविण्यात येत आहे.

ब) निविदा प्रक्रियाच्या शेवटच्या दिवशी संच पाप न झाल्यास व स्वीकृतीच्या शेवटच्या दिवशी ऑनलाईन सादरीकरण न झाल्यास याची सर्व्वेची जबाबदारी टेंडरदाराची राहील.

क) ऑनलाईन निविदा प्रक्रिया बाबतची संपूर्ण माहिती टेंडर सेल संच विभाग पुणे म.न.पा. येथे मिळेल.

ड) कार्यलयीन आदेश क्र.अतिमआ(वि.)/३२ दिनांक २०/०४/२०१६ नुसार ब्याणा रक्कम इ.सी.एस./आर.टी.जी.एस./एफ.टी. सुविधेमार्फतच स्विकारण्यात येणार आहे.

सही/-

Hemant More

कार्यकारी अभियंता

पाणीपुरवठा

पुणे महानगरपालिका

टेंडर लिपिक

पाणीपुरवठा

पुणे महानगरपालिका

जाहिरात क्र. २/२६२ वि. ११/०६/२०२५

संक्षेपित तपसवीर	
कोपिरेट ब्रणकोय नम आणि पन आणि रीत आणि रीतआणि/एलएलपी क.	द्रानुसीत होल्टिन्ज (इंडिया) प्रायव्हेट लिमिटेड सीआयएम: U65910MH2006PTC162528 पिन: AABCE6340D
नौदणीकृत कार्यालय पता	कोपिरेट ब्रणकोय कार्यालय: पत. क्र. ६११, तिरुवेली आर्द., पाटकर प्लॉट, कळसे गहाणु, कळसागुड, कोय, ब्रह्मपु, महाराष्ट्र, भारत - ४११००१.
वेबसाईटचे युआरएल	उपलब्ध नाही
बटुमंजळ अवल संपत्ती असलेल्या जणोवत तपसवीर	मुंबई, दिल्ली एनसीआर
सुख उपादेय/सेवांची स्थापित समता	कां. भासावसे देणे
गत वित्तीय वर्त्मयेचे दिक्ती झालेल्या सुख उपादेय/सेवांचे परिमाण आणि मूल्य	पि.व. २०२०-२१ करिता उपलब्ध लेखापरीक्षित शुल्कनुसार, प्रलनातून महसुल १. १८.८३ कोटी.
कर्मचारी/कर्मचारी संख्या	१००
गत उपलब्ध ठरव चौथी वित्तीय वितरणपत्रे (वेकएकएकए), घनकोषी यदी समष्टि असलेले तपसवीर उपलब्ध असणारे युआरएल	दरय व्यावसायिकसं corp.franz.lease@gmail.com दये वित्ती पणतु तपसवीर प्राप्त करत वेली
सेकंजाल कलम २५(१)(ग) अन्वये दरय अर्जदारीची पणत उपलब्ध असणारे युआरएल	दरय व्यावसायिकसं corp.franz.lease@gmail.com दये वित्ती पणतु तपसवीर प्राप्त करत वेली
स्वयंय अविश्वयती स्वीकरणकरिता आणि दिनांक:	२०.०६.२०२१
संमलय दरय अर्जदारीची तपसुती यदी पारित करणय्या दिनांक	२१.०६.२०२१
तपसुतय्या यदीवर अक्षेप सादर करणय्या अंतिम दिनांक	०४.०७.२०२१
संमलय दरय अर्जदारीची अंतिम यदी पारित करणय्या दिनांक	०६.०७.२०२१
संमलय दरय अर्जदारांना माहिती योकेननेवित्त, मुल्यांकन नमुना, दरय योकेननेवित्त विनंती पारित करणय्या दिनांक	११.०७.२०२१
दरय योजना सदरीकरणय्या अंतिम दिनांक	१०.०८.२०२१
ई.ओआयकडे सादर करणय्यासाठी प्रेषित द्वालेत आणखी	corp.franz.lease@gmail.com
कोपिरेट ब्रणकोय एमएसआरम् य नौदणीकरण रिस्कोवत तपसवीर	कोणतीही माहिती उपलब्ध नाही

सही/-

आयपीटी - एनपीडी इन्सॉल्वन्सी प्रोसेशनलस प्रायव्हेट लिमिटेड
(पूतवी मंत्रांइ इन्सॉल्वन्सी प्रोसेशनलस प्रायव्हेट लिमिटेड)
स्थापे संयकत - श्री. अतुल टंडन यांयागारे
दरय व्यावसायिक

द्रानुसीत होल्टिन्ज (इंडिया) प्रायव्हेट लिमिटेड यांया प्रकरणत
आवडीची आय नोंदणी क्र.: IIB/IPP-0040/IFA-2/2022-23/50021
पत्रव्यवहारकरिता ईमेल - corp.franz.lease@gmail.com
एकपत्र पत्रात पि. ३१.१२.२०२१ पर्यंत

दिनांक: १२ जुन, २०२१
दिनांक: नवी दिल्ली

[illegible]